

(63)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.253/96

Date of Order: 8.4.96

BETWEEN:

G.Mahesh Babu

.. Applicant.

AN D

1. The Chief Personnel Officer,
S.C.Rlys., Rail Nilayam,
Secunderabad.
2. The Divisional Railway Manager,
S.C.Rlys., Guntakal,
Anantapur District.
3. The Senior Divisional Personnel
Officer, S.C.Rly., Guntakal,
Anantapur District.

.. Respondents.

Counsel for the Applicant

.. Mr.P.Sridhar Reddy

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

CORAM:

HON'BLE SHRI R.RAJENDRA PRASAD : MEMBER (ADMN.)

J U D G E M E N T

X As per Hon'ble Shri R. RANGARAJAN, Member (Admn.) X

The applicant in this OA was appointed as a Khalasi in Electrical Department at Guntakal, S.C.Railway on 17.12.78 as an un-reserved candidate. He was promoted as Train Lighting Fitter on 23.3.85. His next promotion is to the grade of Train Lighting Fitter Grade-II. The applicant states that he belongs to Valmiki caste which is recognised as Scheduled Tribe. He wanted to take advantage of his caste as ST for getting promotion as Skilled Fitter Gr-II. It is not clear why he had not claimed ST status when he joined as Khalasi wayback in 1978. Be that as it may



.. 2 ..

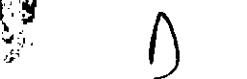
he submitted a representation to consider him for the post of Skilled Fitter Gr-II treating him as a Scheduled Tribe candidate. It is stated that he had submitted the caste certificate issued by the Tahsildar, Chandragiri. This caste certificate is at Annexure-4 page-14 of the OA. He also states that he had also submitted the caste certificate issued by Mandal Revenue Officer, Renigunta. This certificate is also annexed as Annexure-5 to the OA.

2. R3 replied the applicant vide his letter No. D.G.P.

^(A-6)
regarding to his ST status 535/VII/Vol.3 dated 28.8.91/stating that the "enquiry report in of the District Collector/Chittoor has already been sent to the Joint Secretary to Government, Social Welfare (T) Department Secretariat and [he is] yet to hear from the Joint Secretary to the Government in regard to the authenticity of the caste certificate of the applicant." He was also informed that he will be advised on receipt of the reply from the Joint Secretary to the Government of Andhra Pradesh.

3. Though the said letter at Annexure -6 was issued on 28.8.91 no final reply has been given to the applicant yet. This is a very badly delayed case and R2 should now take [] urgent action to get the necessary reply from the Joint Secretary to the Government, A.P. and advise the applicant suitably.

4. In the result the following direction is given:-
R2 should urgently approach the Joint Secretary to the Government Social Welfare (T) Department, A.P. for getting necessary clarification in regard to the caste of the applicant and advise the applicant suitably within a period of 3 months from the date of receipt of a copy of this order. R2 [is] responsible [] in getting the necessary clarification



... 3 ...

from the Joint Secretary to the Government, Social Welfare

(T) Department of the A.P. In case the applicant ^{Caste} is
verified and ^{he} has to be treated as "Scheduled Tribe" candidate
[redacted] benefits in accordance with law should be [redacted]
to him.

5. The OA is ordered accordingly, at the admission
stage itself. No costs.

R. RANGARAJAN

(R. RANGARAJAN)
Member (Admn.)

Dated: 8th April, 1996

(Dictated in Open Court)

sd

Prabhakar
Dy. Registrar (J)

(35)

Copy to:

1. The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Divisional Railway Manager,
South Central Railway,
Guntakal,
Ananthapur District.
3. The Senior Divisional Personnel Officer,
South Central Railway,
Guntakal,
Ananthapur District.
4. One copy to Mr. Sridhar Reddy, Advocate,
CAT, Hyderabad.
5. One copy to Mr. C.V. Malla Reddy, Addl. CGSC,
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLR

* * *

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.A.)

DATED: 8.4.96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. No.

IN

R.A. NO. 253/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No. 624
No. 624

